

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

**Application No. C/ROA/51505/2016-CU(SM)
Appeal No. C/60465/2013-CU(SM)**

M/s. Sardana Enterprises

....Applicants

Vs.

C.C.E. New Delhi

....Respondent

Appearance:

Shri Gopal Sardana, Proprietor
Shri Dharam Singh, DR for the Respondent

CORAM:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Date of Hearing: 31.01.2017

MISC ORDER NO. 50048/2017-CU(SM)

Per Archana Wadhwa:

For the reasons explained by the Ld. Advocate, I recall the final order no. 53420/2016 dated 07.09.2016 vide which the appeal was dismissed for non prosecution.

2. I restore the appeal to its original number. ROA is allowed accordingly.

[Dictated and pronounced in the open Court]

**(Archana Wadhwa)
Member (Judicial)**

Bhanu